

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/611/2024 in Company Petition IB/02/7/2024
NAME OF THE COMPANY	Sai Srushti Developers Pvt Ltrd
NAME OF THE PETITIONER(S)	JM Financial Asset Reconstruction Company Ltd
NAME OF THE RESPONDENT(S)	Sai Srushti Developers Pvt Ltrd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/650/2024 in IA (IBC)/611/2024

Present: Ld. Counsel Mr. Kriti Kalyani for the Applicant.

Ld. Counsel Mr. Polkampally Pavan Kumar Rao for the Respondent.

This application has been moved for the disposal of the Company Petition IB/02/7/2024 in terms of the settlement letter dated 16.02.2024 bearing reference Nos.JMFARC/HL/FY24/1013 and JMFARC/HL/FY24/1016 (*Exhibit 'A'(colly) to the present Application*). In view of the settlement letter dated 16.02.2024, IA (IBC)/611/2024 as well as Company Petition IB/02/7/2024 are disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)